

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.234- IA/848(AHM) 2024
In
C.P.(IB)/124(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank Of India
Vs
Ramniwas Dhoot

.....Applicant

.....Respondent

Order delivered on: 28/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant / RP	: Mr. Bhupendra Dave, Advocate
	: Mr. Vatsal Trivedi, Advocate (SBI)
For the Respondent	: Proxy Advocate for Mr. Neeraj Vasu, Advocate
For the PG	: Mr. Devash Juvekar, Advocate

ORDER

(Hybrid Mode)

IA/848(AHM) 2024

Learned Counsel for the applicant / RP has filed a service report on 26.06.2024, vide inward diary No. D-5013, in terms of the last order dated 15.06.2024. The same is taken on record.

As per the service affidavit in tabular chart at page Nos. 2 & 3 reflects that notices were sent through registered post upon the personal guarantor as well as the other financial creditors and liquidator of corporate debtor showing delivered on 18.06.2024, 19.06.2024, as well as 21.06.2024 respectively. The service is complete.

Learned Counsel for the personal guarantor states that he may be given more time of four weeks' to file reply as well as vakalatnama. Further, Proxy Counsel for Mr. Neeraj Vasu, (Bank of India) one of the financial creditors seeks time to file a reply.

Let reply, if any, be filed by extended further period of two weeks, with an advance copy to the other side. Thereafter, rejoinder, if any.

Re-list for further consideration on 15.07.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)